

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of
Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:-20375–JK (LD) of 2024

DATED:- 17 - 12 - 2024

Sanction is hereby accorded to the appointment of Officer's of Forest Department as Officer Incharge (OIC) Litigation for the cases mentioned in annexure to this Government Order including Contempt Petition,if any, pending before Hon'ble Supreme Court of India / Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

Dated:- 17- 12- 2024

No:-LAW-OIC/12/2024

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Commissioner Secretary to Government, Forest Department.
5. Registrar General, J&K High Court, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of Jammu and Kashmir.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Reyaz Ali Bhat)

Assistant Legal Remembrancer




17-12-24

Annexure to the Government Order No.-20375-JK(LD) of 2024 dated 17.12.2024

S. No.	Title of the Case	OIC
1	CP No. 99/2024 in O.A No. 462/2023 titled Farooq Ahmad Bhat Vs Dheeraj Gupta and others.	Mr. Tawheed Ahmad Deva, IFS, Regional Wildlife Warden, Kashmir
2	T.A No SWP No.390/2014 & CMA No.559/2014 titled Yaseen Shah and others Vs Union Territory of Jammu and Kashmir and others.	Mr. Raj Kumar Sharma, Under secretary
3	O.A No. 960/2024 titled Rajesh Kumar Vs Union Territory of Jammu and Kashmir and others	Mr. Abinav Ramayotra (SFS) DFO

Jm *Rajesh*